

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

Criminal Appeal No(s).584-585/2024

STATE OF U.P.

Appellant(s)

VERSUS

JASVEER SINGH & ORS.

Respondent(s)

O R D E R

This I.A. No.95502/2025, with a prayer regarding abatement, is filed by the appellant-State of Uttar Pradesh.

2. The prayer made is to declare that the proceedings of the appeal have abated in respect of deceased respondent No. 3 for want of joining the heirs and legal representatives.

3. However, what is stated in the averments in the application, more particularly in para 2, is *inter alia*, and as per the office report submitted pursuant to order dated 15.04.2025, it is clear that the appellant-State wanted the said application to be filed by the legal heirs of the deceased. However the legal heirs have denied to come on record and have expressed that they are not willing to prosecute the appeals. It is also stated that the heirs of deceased respondents have no objection if the appeals are allowed to be abated.

3. Consequently, the proceedings of criminal appeals stand abated qua respondent No. 3.

4. The application is disposed of.

The cause title of the appeal shall be amended accordingly.

NEW DELHI,
July, 18 2025

.....J
[N.V. Anjaria]

ITEM NO.1713

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 584-585/2024

STATE OF U.P.

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VERSUS

JASVEER SINGH & ORS.

Respondent(s)

Date : 18-07-2025 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. ANJARIA
[IN CHAMBER]

For Appellant(s) : Dr. Vijendra Singh, AOR
Mr. Aniket Tiwari, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

This I.A. No. 95502/2025 (Application for abatement) is
disposed of in terms of signed order.

2. Consequently, the proceedings of criminal appeals stand abated
qua respondent No. 3.

(MINI)

(MANOJKUMAR)

SENIOR PERSONAL ASSISTANT

COURT MASTER (NSH)

(Signed order is placed on the file)